

and Employment in Kurla, Bombay in collaboration with U.S.A.;

(b) if so, the detailed programme of the Institute; and

(c) the aid and collaboration received from U.S.A.?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) Yes, in July 1962.

(b) The Institute is imparting Training to Craft Instructors in 15 engineering trades, required for training of craftsmen by State Governments and industry in public and private sectors. Present training capacity is 332 Instructor trainees.

(c) The U.S. Government through its Agency for International Development (USAID) have provided the following assistance:—

(i) services of a team of 7 Experts for a period of 3 years each.

(ii) equipment worth \$3,59,678 upto February 1966.

(iii) training facilities for 16 officers|Senior Masters of the Institute in U.S.A. for six months each.

Drinking water in Cannanore Central Jail

3941. Shri P. Kunhan: Will the Minister of Home Affairs be pleased to state:

(a) whether it has come to the notice of Government that there is a scarcity of drinking water in Cannanore Central Jail in Kerala;

(b) whether it is a fact that some proposals for digging wells and pipe connections in Cannanore Central Jail are pending with Government; and

(c) if so, the present position in this regard?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) Yes, Sir.

(b) There is a proposal to dig a well and instal a pump-set in the Central Jail, Cannanore.

(c) The proposal is under examination.

Teachers' Constituency

3942. Shri Ram Harkh Yadav: Will the Minister of Education be pleased to state:

(a) whether Government propose to abolish Teachers' Constituency as proposed by a Congress body; and

(b) if so, the reasons therefor?

The Minister of Education (Shri M. C. Chagla): (a) Such a proposal based on the suggestions received from several States and other quarters is under consideration of the Government in Law Ministry.

(b) The proposal is based *inter-alia* on the following grounds:—

(i) lack of justification for the special treatment to only one profession;

(ii) introduction of active politics in educational institutions;

(iii) virtual incapacity of teachers in Government schools and local bodies schools to seek election for these constituencies under Article 191(1) (a) of the Constitution and rules of conduct and discipline respectively.